



Order for Remittance of attached amount

RRD-IV/KR/ 2686 /RC-9162 /2026

Attachment Proceeding Nos. 15586 & 15587 of 2026
Recovery Certificate No. 9162 of 2026

The Principal Officer / Chairman & Managing Director / CEO
All Banks and Mutual Funds in India

1. It may be recalled that the Recovery Officer, vide the subject attachment proceeding in **Recovery Certificate No. 9162 of 2026 dated 16.06.2026**, had directed attachment of Bank accounts and Mutual Fund Folios of **Rashmi Chandak (PAN: AEKPC4067M) ["Defaulter"]** against the total due of Rs.5,21,000/- (Rupees Five Lakh Twenty-One Thousand only) along with further interest, all costs, charges and expenses etc.
2. Whereas Notice of Demand dated 16.06.2026 has been sent to the Defaulter and Notice of Attachment of Bank Account and Mutual Funds dated 22.07.2026 has been issued to you.
3. Whereas the current outstanding dues from the Defaulter as on date is an amount of **Rs.5,36,000/- (Rupees Five Lakh Thirty-Six Thousand only)**.
4. Accordingly, you are hereby directed to remit the amount to the extent of dues as mentioned in para 3 above lying in the bank account of the Defaulter with your Bank / redeem the units in the folios held by the Defaulter with your Mutual Fund to the extent of dues as mentioned in para 3 above and remit the amount forthwith to SEBI by way of EFT/NEFT/RTGS to **A/c No. SEBIRRDPEN9162 of ICICI Bank IFS Code: ICIC0000106** intimately and intimate these remittance details by email to kundanr@sebi.gov.in & deepua@sebi.gov.in in the format given below:

i. Case Name and Recovery Certificate Number :	
ii. Name of Payee :	
iii. Date of Payment:	
iv. Amount Paid :	
v. Transaction No. :	
vi. Bank Details from which payment is made :	

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5. This direction is issued in exercise of powers conferred under section 28A of the SEBI Act, 1992 as amended by the Securities Laws (Amendment) Act, 2014 and Section 23JB of Securities Contracts (Regulation) Act, 1956 r/w section 220 to 227, 228A, 229, 232, the Second and Third Schedules to the Income-tax Act 1961 (43 of 1961) and the Income-tax (Certificate Proceedings) Rules, 1962 of the Income-tax Rules.

Given under my hand and seal at Mumbai on this 8th Day of September, 2026.

DEEPU
ANANDAN

Digitally signed by
DEEPU ANANDAN

Date: 2026.09.08

15:56:44 +05'30'

RECOVERY OFFICER

SEAL

Copy to:

Rashmi Chandak

625, Indrapuri,
Near Kallan Samitee,
Flat No. 2, 4th Floor, B Block,
Jeevan Jyoti Colony, Satna- 485001